

**GOVERNMENT OF INDIA  
RAILWAYS  
LOK SABHA**

STARRED QUESTION NO:16

ANSWERED ON:02.07.2009

CRIMES IN TRAINS

Chowdhury Shri Adhir Ranjan;Singh Shri Pashupati Nath

**Will the Minister of RAILWAYS be pleased to state:**

- (a) whether the Railways are aware that criminal activities including dacoity are increasing in running trains/ railway premises:
- (b) if so, the number of theft, dacoity and other criminal activities noticed in running trains and railway premises during the last three years and the current year,zone-wise;
- (c) the steps being taken by the Railways to curb such criminal activities;
- (d) whether there is close coordination between Railway police and Railway Protection Force in tackling such criminal activities;and
- (e) if so, the details thereof ?

**Answer**

MINISTER OF RAILWAYS(KUMARI MAMATA BANERJEE )

(a) to (e): A statement is laid on the Table of the Sabha.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF STARRED QUESTION NO. 16 BY SHRIADHIR CHOWDHURY AND SHRI PASHUPATI NATH SINGH TO BE ANSWERED IN LOK SABHA ON 2.07.2009 REGARDING CRIMES IN TRAINS.

(a) & (b): The details of crimes in trains & Railway premises for last 3 years are as under:-

Year	In Trains				In Railway Premises			
	Theft	Dacoity	Other crimes	Total	Theft	Dacoity	Other crimes	Total

2006	5806	118	1581	7505	4297	38	6024	10359
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2007	6179	89	1592	7860	4760	22	5531	10313
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2008	6432	77	1437	7946	5065	21	5494	10580
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2009	1640	14	345	1999	1208	3	1365	2576
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(Up to March)

Statement showing the cases on various heads of crime reported in trains and Railway premises over Indian Railways (State-wise, since the cases of offences against passengers are reported to, registered and investigated by the Government Railway Police of the State concerned) during the last three years and current year i.e. 2006, 2007, 2008 and 2009 (upto March) are placed at Appendix I and II for trains and Railway premises respectively.

(c) to (e): According to Entry No. 2 of the State List of the Constitution of India, 'Police'(including Railways and Village Police) is a State subject. Prevention of crime, registration of cases, their investigation and maintenance of law and order in Railway premises as well as on running trains are, therefore the statutory responsibility of the State Police, which they discharge through their Government Railway Police (GRP) of the State concerned.

However, to provide better security to the traveling passengers in trains and passenger areas, the RPF Act, 1957 and the Railways Act, 1989 have been amended in the year 2003 to enable the Railways, through the Railway Protection Force, to supplement the efforts of the State Governments in controlling crime on the Railways. The duties of RPF have been modified to protect and safeguard Railway property, passenger area and passengers by amending RPF Act 1957. Similarly, RPF have been empowered to deal with some minor 29 offences such as roof travelling, alarm chain pulling, touting, ticketless travel, unauthorized entry in ladies compartment etc. after modifying the Railways Act 1989.

The following preventive measures are being taken for the security of passengers:-

1. Important mail/express trains are escorted by RPF and GRP.
2. 1257 trains are escorted by RPF daily on an average. In addition, about 2329 trains are escorted by Government Railway Police.
3. The train escorting parties are being briefed to remain extra vigilant in trains at the affected stations/sections.
4. Necessary announcements are frequently being made through Public Address System to inform passengers for not purchasing/accepting eatables from unauthorized hawkers and unknown persons while travelling by train or at the platform. Passengers are also cautioned through the advertisement in newspapers and other media.
5. Regular coordination meetings are being conducted with State Police and Government Railway Police to discuss crime trends and formulate effective strategies to contain crimes at various levels viz. Zonal and Divisional level. Minutes of such meetings are drawn and circulated to the field officers for taking necessary preventive and detective measures jointly with GRP and local police. Coordination meetings with GRP Chiefs and DGPs are also conducted to discuss the menace of offences against passengers.